

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1626  
ANSWERED ON:08.03.2010  
WELFARE OF SCs AND OBCs  
Ramkishun Shri ;Sarvey Shri Sathyanarayana

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the targets fixed and achieved for the welfare of Scheduled Castes (SCs) and Other Backward Class (OBCs) during each of last three years and the current year alongwith the targets fixed for the purpose during the Eleventh Five Year Plan;
- (b) whether the social welfare schemes for Scheduled Castes and Other Backward Classes are lagging behind the targets;
- (c) if so, the details thereof and reasons therefor; and
- (d) the steps taken for smooth implementation of said scheme and ensure that the fruits of the schemes reach the targeted persons?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (D. NAPOLEON)

(a) to (c) Eleventh Five Year Plan allocation for the Ministry, for schemes relating to Scheduled Castes and Other Backward Classes, are Rs. 10096.21 crore and Rs. 965.0 crore, respectively. The allocation and expenditure incurred during last three years and current year for the SC and OBC Schemes, is as under:-

(Rs. in crore)

| Year    | Scheduled Castes |             | Other Backward Classes |             |
|---------|------------------|-------------|------------------------|-------------|
|         | Allocation       | Expenditure | Allocation             | Expenditure |
| 2006-07 | 1250.10          | 1316.30     | 86.99                  | 100.37      |
| 2007-08 | 1521.50          | 1716.20     | 149.50                 | 174.30      |
| 2008-09 | 1815.50          | 1807.00     | 202.50                 | 249.24      |
| 2009-10 | 1900.00          | 1443.00     | 205.00                 | 200.47      |
|         | (as on 19.02.10) |             | (as on 03.02. 2010)    |             |

The above figures do not depict lag in allocation vis-à-vis expenditure.

(d) The Schemes are implemented as per laid down respective norms and procedures. Their implementation is also reviewed with States/Union Territories, through Review meetings, and also with concerned agencies.